# CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

# $\frac{OA/310/00985/2015}{\text{Dated Friday the 8}^{\text{th}}\ day\ of\ June\ Two\ Thousand\ Eighteen}$

#### **PRESENT**

## **HON'BLE SMT. B. BHAMATHI, Member (A)**

1.Smt. S. Athinachiar, 2.Kannan. ....Applicants

By Advocate M/s. S. Muthalraj

Vs

1. The Union of India, rep by its Division Personal Officer and PIO, Southern Railways, Divisional Officer, Personnel Branch, Tindivanam.

2.V.Sadagopan,
S/o. Venkatachalam,
Employee No. 00244612,
Senior Track Man,
Southern Railways,
Melapalayam Railway Station,
Tirunelveli. ....Respondents

By Advocate Mr. P. Srinivasan

#### **ORAL ORDER**

### (Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

On perusal, it is seen that there is no representation for applicants on 30.03.2017, 24.04.2017, 23.06.2017, 11.07.2017, 25.07.2017, 09.10.2017, 14.11.2017, 14.12.2017, 19.02.2018 and 14.03.2018. Today also when the matter is called for hearing, there is no representation for the applicants. Therefore, it is evident that the applicants are not interested in prosecuting their case.

2. Therefore, in terms of the Rule 15(1) of the CAT (Procedure) Rules, 1987, the OA is dismissed in default.

(B. Bhamathi) Member(A) 08.06.2018

SKSI